

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 201  
TP-38/ND/2020**

**IN THE MATTER OF:**

**M/s Techno Electric & Engineering Co. Ltd.**

**...PETITIONER**

**Vs**

**Mcleod Russel India Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 28.10.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor**

**:Mr. Suresh Mongia, Mr. Masoom Shah, Mr. Anurag Singh, Mr. Anup Jain, Mr. Sushmita Banerjee, Mr. Udit Gupta, Mr. Zain Khan, and Mr. Kauser Husain, Advocates along with Mr. Arun Kathpalia, Sr. Advocate**

**For the Intervener**

**:Ms. Manju Bhuteria, Mr. Nirmalya Desgupta and Mr. Anujit Biswas, Advocates for Assam Chah Mazdoor Sangha, Mr. Abhijeet Sinha, Mr. Goutham Sivashankar, Advocates and PCS Nitu Poddar, PCS Bunny Sehgal, for Gloster Ltd.**

**For the Respondent/Corporate Debtor**

**:Mrs. Eshna Kumar and Mr. Ritoban Sarkar, Advocates**

**ORDER**

Heard the submissions made by the counsel for the petitioner/financial creditor and corporate debtor as well as the intervener in the matter as this is a

(Annu)



petition transferred from Calcutta to Court No. V and subsequently to this Court No. VI. Let the matter be listed for 4<sup>th</sup> December, 2020.

- sd -

**(V.K. Subburaj)**  
**Member (T)**

- sd -

**(P.S.N. Prasad)**  
**Member (J)**